



2025:DHC:6581-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 11706/2025 & CM APPL. 47976/2025

SAGAR NAMADEV CHAVANPetitioner
Through: Mr. Mandeep Baisala, Adv.

versus

UNION OF INDIARespondent
Through: Mr. Kshitij Chhabra, SPC with
Mr. Sarvesh, GP and Mr. Abhijeet Vikram
Singh, Adv.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **06.08.2025**

C. HARI SHANKAR, J.

1. Following the order dated 10 February 2025, passed by a Coordinate Bench of this Court in WP(C) 1620/2025¹, the writ petition is disposed of with a direction to the Standing Screening Committee to take a final decision on the petitioner's candidature and pass a speaking order thereon within a period of six weeks from today.

2. Needless to say, should any documents be required from the petitioner, the respondent would inform the petitioner accordingly by email during the course of the day and the petitioner would submit the

¹ Waman Mahendra Navnath v Union of India



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said documents to the respondent.

3. The writ petition is disposed of accordingly.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

AUGUST 6, 2025

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